

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

OA No. 061/960/2020

This the 5th day of October, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Davinder Kumar, Age 46 Years, S/o Sh. Dalip Chand, R/o H. No. 71, Sector – 8, Ext. Nanak Nagar, Tehsil and District Jammu – 180004.

.....Applicant

(Advocate: Mr. Pawan K Kundal)

Versus

1. Union Territory of Jammu and Kashmir, through its Administrative Secretary, General Administrative Department, Civil Secretariat, Jammu / Srinagar – 180011.
2. Commissioner / Secretary to Govt. R&B Department, Civil Secretariat, Jammu/Srinagar.
3. Chief Engineer PW (R&B) Department, Lok-Nirmal Bhawan, Bahu Plaza, Jammu.
4. Executive Engineer, PW (R&B) Const. Div – III, Lok-Nirmal Bhawan, Bahu Plaza, Jammu – 180012.
5. Assistant Executive Engineer, R&B Sub. Div-Akhnor-II (Jourian). 181202.

.....Respondents

(Advocate: Mr. Amit Gupta, AAG)

**O R D E R
[O R A L]**

Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -



During the course of arguments, learned counsel for the applicant submitted that he will be satisfied if a direction is given to respondents/competent authority to consider and decide the representation of the applicant within a stipulated period of time.

2. Looking to the limited prayer made by learned counsel for the applicant, O.A is disposed of at the admission stage itself with a direction to the respondents/competent authority to consider and decide the representation of the applicant by passing a reasoned and speaking order in accordance with rules within a period of one week from today with intimation to the applicant. Learned counsel for the respondents would inform the concerned respondents about direction in the present case. Till representation is decided, the applicant be not relieved in case he has not been relieved provided that Chief Engineer has received the representation. In case representation has not been received by the Chief Engineer, the stay order would deem to be vacated.

3. It is made clear that we have not entered into the merits of the case. No costs.

(ANAND MATHUR)
MEMBER (A)
Piyush/-

(RAKESH SAGAR JAIN)
MEMBER (J)